
(2020) 03 CHH CK 0007

Chhattisgarh High Court

Case No: Criminal Appeal No. 942 Of 2013

Krishna Giri

APPELLANT

Vs

State Of Chhattisgarh

RESPONDENT

Date of Decision: March 2, 2020

Acts Referred:

- Indian Penal Code, 1860 - Section 302, 364
- Code Of Criminal Procedure, 1973 - Section 374(2)

Hon'ble Judges: Prashant Kumar Mishra, J; Gautam Chourdiya, J

Bench: Division Bench

Advocate: Shakti Raj Sinha, Ashish Gupta

Final Decision: Allowed

Judgement

Conviction,Sentence

U/s. 364 of Indian Penal Code (in

short "IPC"), "R.I. for life and fine of Rs. 5,000/-

U/s. 302 of IPC, "R.I. for life and fine of Rs. 5,000/-

, "In default of payment total fine of Rs. 10,000/-

accused/appellant shall undergo additional R.I.

for 6 months